

for test by an agency specified by the Government and give a certificate for conformity of production in compliance of the provision of the Rules including emission standards. This provision has come into force from April 1, 1991.

(14) The local authorities in the metropolitan cities have been urged to take up large scale tree plantation as has already been initiated in and around Delhi.

(15) A scheme has been initiated with assistance from the World Bank to provide loans at concessional rates to large and medium scale units to instal pollution control systems.

(e) The action plan and the targets fixed include the following notification that the Government has issued:-

(1) An industry, operation or process which has commenced production on or before 16th May, 1981, and has shown adequate proof of at least commencement of physical work for establishment of facilities to meet the specified standards within a time-bound programme, to the satisfaction of the concerned State Pollution Control Board, shall comply with such standards latest by 31st December, 1993.

(2) An industry operation or process which has commenced production after the 16th day of May, 1981 but before the 31st day of December, 1991, and has shown adequate proof of at least commencement of physical work for establishment of facilities to meet the specified standards within a time-bound programme, to the satisfaction of the concerned State Pollution Control

Board, shall comply with such standards latest by the 31st day of December, 1992.

Sugar Mills

*384. SHRIMATI DIPIKA H. TOPIWALA:
SHRI CHETAN P.S. CHAUHAN:

Will the Minister of FOOD be pleased to state:

(a) the number of sugar mills under the Cooperative Sector in various States with production capacity of each, State-wise:

(b) the number of proposals received and cleared for setting up of sugar mills during the last three years, State-wise;

(c) the number of proposals pending for clearance with reasons thereof, State-wise;

(d) whether the pending proposals are likely to be finalised during the current year; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) The State-wise number and production capacity of installed Cooperative Sugar Factories is given in the attached Statement-I.

(b) Statement showing the State-wise number of proposals received and the number of Letters of Intent/Industrial Licences issued for setting up of new sugar factories during the last three sugar year (1988-89 to 1990-91) is given in the attached statement-II.

(c) to (e). Statement showing the State-wise number of proposals pending as on

31.1.1992 for grant of Letters of Intent/Industrial Licences for establishment of new sugar factories is given in the attached statement -III.

Central Government announced the revised licensing policy guidelines for new

and expansion of existing sugar factories for the sugar year 1991-92 and the VIIIth Five Year Plan (1992-93-1996-97) vide Press Note dated 8.11.1991. However, in view of large pendency of unimplemented letters of intent/licences already issued, proposals for new sugar factories have not get been taken up for consideration.

STATEMENT-I

*State-wise number and production capacity of installed cooperative sugar factories
(Position as on 29.2.1992)*

<i>Sl. No.</i>	<i>State</i>	<i>No. of Sugar factories in Coop. Sector</i>	<i>Installed capacity (in Lakh Tonnes)</i>
1.	Maharashtra	95	30.0374
2.	Uttar Pradesh	31	6.402
3.	Andhra Pradesh	18	2.225
4.	Karnataka	18	3.701
5.	Tamil Nadu	14	3.965
6.	Bihar	—	—
7.	Punjab	13	3.107
8.	Haryana	10	2.436
9.	Gujarat	17	6.534
10.	Rajasthan	1	0.077
11.	Madhya Pradesh	3	0.334
12.	Pondicherry	1	0.174
13.	Manipur	—	—
14.	Himachal Pradesh	—	—
15.	Orissa	4	0.392

<i>Sl. No.</i>	<i>State</i>	<i>No. of Sugar factories in Coop. Sector</i>	<i>Installed capacity (in Lakh Tonnes)</i>
16.	West Bengal	—	—
17.	Assam	2	0.115
18.	Nagaland	—	—
19.	Kerala	2	0.136
20.	Goa	1	0.093
Total		230	59.7284

STATEMENT-II

State-wise number of Proposals received and number of letters of intent/Industrial Licences issued for setting up of New Sugar Factories during the last three Sugar Years (1988-89 to 1990-91)

Sl. No.	State	1988-89			1989-90			1990-91		
		No. of proposals received	No. of LOIs issued	No. of proposals received	No. of LOIs issued	No. of proposals received	No. of LOIs issued	No. of proposals received	No. of LOIs issued	
1	2	3	4	5	6	7	8			
1.	Maharashtra	39	14	125	19	78	2			
2.	Uttar Pradesh	18	5	140	9	56	3			
3.	Andhra Pradesh	3	3	36	3	33	1			
4.	Karnataka	-	4	36	1	21	-			
5.	Tamil Nadu	-	-	16	2	4-	-			
6.	Bihar	1	-	17	-	4-	-			
7.	Punjab	-	-	21	-	14	6			
8.	Haryana	-	-	9	-	81	-			
9.	Gujarat	11	2	2	6	61	-			
10.	Rajasthan	-	-	1	-	1-	-			

Sl. No.	State	1988-89		1989-90		1990-91	
		No. of proposals received	No. of LOIs issued	No. of proposals received	No. of LOIs issued	No. of proposals received	No. of LOIs issued
1	2	3	4	5	6	7	8
11.	Madhya Pradesh	3	1	5	1	3-	
12.	Pondicherry	1	-	-	1	3-	
13.	Manipur	1	-	-	-	-	
14.	Himachal Pradesh	-	-	1	-	-	
15.	Orissa	-	3	-	1	-2	
	Total	77	32	409	43	228	16

STATEMENT-III

Number of Applications Received from the Department of Industrial Development for Grant of Letters of Intent/Industrial Licences for Establishment of new Sugar Factories with are pending consideration.

As on 31.01.1992

<i>Sl. No.</i>	<i>State</i>	<i>No. of Applications Pending for New Units</i>
1.	Maharashtra	227
2.	Uttar Pradesh	211
3.	Andhra Pradesh	86
4.	Karnataka	53
5.	Tamil Nadu	20
6.	Bihar	23
7.	Punjab	29
8.	Haryana	16
9.	Gujarat	11
10.	Rajasthan	02
11.	Madhya Pradesh	07
12.	Pondicherry	—
13.	Manipur	—
14.	Himachal Pradesh	01
15.	Orissa	02
16.	West Bengal	—
17.	Kerala	01
	Total	689